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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH: N.DELHI

C.P. NO. 233/93

in

O.A. NO. 1393/92

New Delhi this the 17th day of November, 1993.

Shri Justice V.S. Malimath, Chairman.

Shri S.R. Adige, Member(A).

Dr. (Mrs.) Amarjeet Kaur,
wife of Late Dr. Gursarwan Singh,
Bunglow No.116, Bhagat Singh Marg,
New Delhi. ... Petitioner.

By Advocate Shri M.K. Gupta.

Dr. (Mrs) Chandrama Anand,
Principal and Medical Superintendent,
Lady Harding Medical College and
Smt. Sucheta Kripalani Hospital,
New Delhi. ... Respondent.

By Advocate Shri P.P. Khurana.

ORDER

Shri Justice V.S. Malimath.

After hearing this case at some length, we felt that though the petitioner holds M.B.B.S. degree/qualified to practice as Medical Practitioner, she does not have the qualification for the post of Staff Nurse nor she has the license for serving as such. In this background, it would not be right to insist on the petitioner being appointed as Staff Nurse on compassionate grounds. We must bear in mind that the petitioner deserves sympathy and that she holds the degree of M.B.B.S. and that her husband was Head of the Department of Pharmacology. In this background, we consider it just and proper to direct the respondents to accord appointment to the petitioner in the cadre of Lower Division Clerks within a period of one month from this date. Though

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the scale of pay of the post of L.D.C. is Rs.950-1500, we direct having regard to her qualifications and the background that her pay should be fixed at Rs.1400/- on her appointment. The learned counsel for the petitioner consulted his client who was present in the court and with her consent he submitted that she is willing to accept the post of L.D.C. with starting pay of Rs.1400/- in the scale of Rs.950-1500. Hence, we dispose of this Contempt of Courts petition with the aforesaid directions. No costs.

In folio
(S.R. ADIGE)
MEMBER (A)

Malimath

(V.S. MALIMATH)
CHAIRMAN

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